

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No. 18
CP (IB) No.147/BB/2022

IN THE MATTER OF:

Bank of Baroda ... Petitioner
Vs.
Mr. Manohar Satramdas Agicha ... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 06.09.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Abhijna Somasekhar, Adv.
For the Respondent : Shri Srinivas N.C., Adv.

ORDER

1. In view of the proceedings pending before the Hon'ble Supreme Court in the matter of *Sanjay Singal & Anr. Vs. Union of India & Ors., (Writ Petition(s) (Civil) No(s).510/2022*, the case is adjourned.
2. List the case on **07.11.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
N.V. RAMAKRISHNA BADARINATH
MEMBER (JUDICIAL)